

Annexure - 3
Vimladevi Agro Tech Limited; CIRP commenced on 25.02.2025;
List of creditors as on 12.03.2025

List of secured financial creditors (other than financial creditors belonging to any class of creditors)

S. No.	Name of Creditor	Detail of claim received		Details of claim admitted						Amount of claim not admitted	Amount of claim under verification	Remarks, if any		
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party	% of voting share in COC				Amount of contingent claim	Amount of any mutual dues, that may be set off
1	State Bank of India	12.03.2025	₹ 108,084,903.79	₹ 106,425,181.79	Secured Financial Liability	₹ 106,425,181.79	₹ 106,425,181.79	No	100.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 1,659,722.00	Due to insufficient documents provided by the claimant the part amount of the claim has been admitted and further clarification/ Additional documents has been sought from the claimant which is yet to be received. Ref. Note no. 6
1	Total		₹ 108,084,903.79	₹ 106,425,181.79		₹ 106,425,181.79	₹ 106,425,181.79		100.00%	₹ 0.00	₹ 0.00	₹ 0.00	₹ 1,659,722.00	

Note :

1. As per Regulation 14 of IBC 2016-

Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2. The claims if not submitted in appropriate claim form have been provisionally admitted at notional amount of Rs. 1.

3. Claims have been provisionally admitted by IRP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to IRP.

4. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information / evidence / clarification which may be received subsequently and which warrant such revision/substantiation/modification.

5. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.

6. Security :

(A) Primary Security

(i) 1st charge by way of hypothecation of entire current assets of the company i.e.stock of soyabean, deoiled cake,crude oil,book debts, other consumables & current assets of the Co. present & future.

(B) Collateral Security

(i) Equitable Mortgage on factory land & building situated at khasara no.168, village polai kalan, NH.76 teh. Digod Dist. Kota standing in the name of Company

(ii) Equitable Mortgage of the Immovable Property(s):

1. Residential Property part of Khasara No. 373, Kherliganj, Atru standing in the name of Giriraj Kumar of Sh. Giriraj Kumar, Sh. Chandra Prakash Singhal, Smt. Gayatri Devi W/o Sh. Om Prakash, Sh. Ramavtar, Sh. Shyam Sunder, Sh. Om Prakash & Sh. Lokesh Sharma.
2. Residential Property part of Khasara No. 277, Kherliganj, Atru standing in the name Of Giriraj Kumar.
3. Shop No.11 & 12 situated near Bharat Vikas Parishad Hospital, Kota in the name of Varun Gupta & Radha Agarwal.
4. Residential House at 45-Basant Vihar, Spl Road, Kota in the name of Shri Bitthal Agarwal.
5. Residential Land at Khasra No.195 at village Bedykya Gram Panchayat Mermachah, Teh. Atru, Baran(Raj.) standing in the name of Sh. Chandra Mohan Singhal & Sh. Giriraj Kumar, and khasara No. 194 at village Bedykya. Gram Panchayat Mermachah, Teh. Atru, Baran (Raj.) standing in the name of Bitthal Agarwal.
6. Residential House at Kumharo Ka Mohalla in Rajpura Ward, Baran in the name of Sh. Shrinath S/o Sh. Gajanand.